GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE (DEPARTMENT OF JUSTICE)

LOK SABHA

UNSTARRED QUESTION NO.2174

TO BE ANSWERED ON WEDNESDAY, THE 15th MARCH, 2017

Extension of Parole

+2174. SHRIMATI RAMA DEVI: SHRI CHANDRAKANT KHAIRE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether many industrialists and directors of companies serving jail terms for fraud done in their companies are granted parole/extended parole;
- (b) if so, the names of such industrialists and the directors with names of their companies;
- (c) the reasons put forward before courts to reject parole/extension of paroles to such persons serving jail terms;
- (d) the reaction of the Government to granting parole/extension of parole despite putting forward the above reasons; and
- (e) the corrective measures taken by the Government in this regard?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P.P.CHAUDHARY)

(a)to (e): The information is being collected and the same will be laid on the Table of the House.